

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 60 of 2014

Dated : 31st March, 2016

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
 Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

West Bengal State Electricity Distribution Co. Ltd. Appellant(s)
 Versus
Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s): Ms. Perna Priyadarshini

Counsel for the Respondent (s): Mr. K.S. Dhingra for R-1
 Mr. Anand K. Ganesan

ORDER

In our order, dated 20.11.2015, Chairman, Central Electricity Authority (CEA) was directed to look into the matter personally and ensure to send the report before the next date of hearing i.e., 27.1.2016. In view of our order, there is a letter from CEA, dated 1.2.2016, intimating that another six weeks may be granted for furnishing the reply/report in the matter. Though, this period has already been expired, we deem it proper to grant two more weeks to CEA for submitting the said report/reply. A copy of the order be sent to the Chairman, CEA to ensure compliance.

Post this matter for hearing on **20th May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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